

ITEM NO.1501      Court 4 (Video Conferencing)      Corrected\*  
SECTION II-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 989/2007

DEVI LAL & ORS.

Appellant(s)

VERSUS

STATE OF MADHYA PRADESH

Respondent(s)

Date : 25-02-2021 This appeal was called on for pronouncement of judgment today.

For Appellant(s) Mr. Sushil Kumar Jain, Sr. Adv.  
Mr. Harshit Khanduja , Adv  
Mr.Puneet Jain , Adv.  
Ms. Christi Jain, Adv.  
Mr. Harsh Jain, Adv.  
Ms. Pratibha Jain, AOR

For Respondent(s) Mr. Pashupathi Nath Razdan, AOR

Mr. Arjun Garg, AOR  
Mr. Harmeet Singh Ruprah Adv  
Mr.Aakash Nandolia, Adv.

Hon'ble Mr.Justice Uday Umesh Lalit pronounced the reportable judgment of the Bench comprising His Lordship, Hon'ble Ms. Indira Banerjee and Hon'ble Mr. Justice K.M. Joseph

The Relevant portion of the judgment is quoted as under:

"23. In the premises, we affirm the view taken by the courts below and find the appellants guilty of the offence with which they were charged. Their appeal, therefore, deserves dismissal. The conviction and sentence recorded by the courts below, insofar as accused Devilal and Gokul are concerned, are, therefore, affirmed and the present appeal insofar as these two accused are concerned is dismissed.

24. However, even while holding the appellant Amrat Ram to be juvenile in terms of the 2000 Act and guilty of the offence with which he was charged, we set aside the sentence of life imprisonment imposed upon him and remit the matter to the jurisdictional Juvenile Justice Board for determining appropriate quantum of fine that should be levied on appellant Amrat Ram in keeping with the directions issued by this Court in *Jitendra Singh vs. State of U.P.*<sup>8</sup>.

25. Since Devlal and Gokul were released on bail by this Court vide Order dated 08.04.2009, they are directed to surrender before the concerned Police Station within two weeks from today, failing which the bail bonds furnished at the time of their release on bail shall stand forfeited and they shall immediately be arrested by the concerned police to undergo the sentence imposed upon them. A copy of this Order shall immediately be transmitted by the Registry of this Court to the jurisdictional Chief Judicial Magistrate and the concerned Police Station for compliance.

26. The appeal is disposed of in afore-stated terms."

Pending applications, if any, shall stand disposed of.

(INDU MARWAH)

COURT MASTER (SH)

(Signed reportable judgment is placed on the file)

(VIRENDER SINGH)

BRANCH OFFICER

\*Corrected proceeding uploaded on 3.3.2021 after making necessary correction in the judgment in Para 9 [sub para 1<sup>st</sup> line ] (Section 302\* in place of Section 342)